CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.210/00438/2015

Dated this Friday, the 07th day of June, 2019

CORAM: DR. BHAGWAN SAHAI, MEMBER (A) R.N. SINGH, MEMBER (J)

Bhushan S/o Dagadu Deokar, Age: 25 years, Occu: Student, R/o Khadkiseem Tal. Chalisgaon, Dist:- Jalgaon 425 308. (None)

Applicant

VERSUS

- The Union of India, Through the Secretary, Ministry of Defence, South Block, New Delhi 110 001.
- Ordnance Factory, Varangaon,
 Tal. Bhusawal, Dist. Jalgaon (Maharashtra),
 Pin 425 308,
 Through it's Registrar/Administrator.
 Res
 (By Advocate Shri V.B. Joshi and Shri P. Khosla)

Respondents

ORDER (Oral)

Per: R.N. Singh, Member (Judicial)

The matter is listed for final hearing today.

- 2. Shri V.B.Joshi and Shri P.Khosla, learned counsels appear for the respondents.
- 3. There is no representation on behalf of the applicant. It is evident from the order sheet that the learned counsel for the applicant has not been appearing in the matter for more than three years. Of course, on few occasions, he has been represented through Shri Vicky Nagrani as his proxy counsel.
- 4. Shri Vicky Nagrani, learned counsel who is present in

Court submits that he has clarified the position on 28.11.2018 that he is having no instruction from the learned counsel for the applicant or the applicant in the present OA since then there is no representation on behalf of the applicant.

- 5. It appears that the applicant has lost his interest in pursuing the matter.
- 6. Accordingly, the OA is dismissed for default as well as for non-prosecution.

(R.N. Singh)
Member (Judicial)

(Dr. Bhagwan Sahai) Member (Administrative)

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